



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A. / 198 / 1989

Primal Singh

Applicant(s).

K.K. Shah

Adv. for the  
Petitioner(s).

Versus

Union of India & Ors

Respondent(s).

N.S. Shende

Adv. for the  
Respondent(s).

SR.NO.	DATE.	ORDERS.
	16/1	Pl issue notice & p.A with IL to seppo.
	8/6/89	Mr. K.K. Shah has filed leave note. Mr. N.S. Shende has no objection. Adourned to 27/6/89 for admission. <u>Shk</u> 8/6/89 A V Kazi Deputy Registrar (I) Central Administrative Tribunal, Ahmedabad Bench.
	22/1	Pl issue notice & coordination & to seppo p.A with IL.
	→	Reply filed by adv. N.S. Shende, for respondents on 31/1/90 <u>any</u> 3/1/1 RPA D Recd from Resp. 2 (01/02)

SR.NO.	DATE.	ORDERS.
	6/2/90	Mr. KK Shah has filed leave note. Mr. JS Yadav for Mr. JD Agrew present. Adjourned. The case be posted for admission. (Per) 6/2 (Per) 6/2 CK
	10/4/90	This matter is not placed on board of 20/1/90 due to leave note from Mr KK Shah.

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

16/05/1989

The petitioner Shri Kripal Singh who is working as AEN at Radhanpur on ad hoc basis since 21.12.1987 has filed this application under section 19 of the Administrative Tribunals Act, 1985. He has prayed that the respondents - railway administration be directed not to disturb him from his working place and restrain them from issuing any order as stated in the order dated 10.3.1989 (Annexure A).

Mr. K.K. Shah, the learned counsel for the petitioner contends that the persons junior to the petitioner have not been disturbed and continued on the same place and post as AEN. He therefore, prays that similarly situated employees <sup>viz.,</sup> M/s. P.B. Baria and R.G. Parmar & others in O.A. 123 and 141 of 1989 respectively, are protected and the petitioner also deserves to be protected by interim relief.

It is conceded that the petitioner, who was eligible for selection to the post of AEN, did appear at the examination but has failed and he has not been placed on panel declared in February, 1989.

Pending admission. Issue notices to the respondents to show cause why the application should not be admitted. Having regard to the circumstances stated above, the petitioner apprehends either <sup>his</sup> reversion or transfer but admittedly, no such orders <sup>are</sup> passed so far. Bearing in mind the special circumstances of this case, <sup>even though</sup> the respondents will be free to pass <sup>necessary</sup> orders, ~~if~~

concerning the petitioner  
found necessary, however, it is directed that they  
shall not operate the same for a period of 15 days  
from the date of <sup>its</sup> issuance, ~~of such orders~~. Issue  
'ad-interim injunction' accordingly and notices be  
issued on the respondents to show cause why the  
interim relief be not continued. Direct service to  
respondent No. 2 permitted. The case be posted on  
8th June, 1989 for admission. Registry to take  
necessary action.

  
( P M Joshi )  
Judicial Member

\*Mogera

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

19.1.1990

Mr. N.S. Shevde, learned advocate for the respondents requests for time. Mr. K.K. Shah learned advocate for the petitioner has no objection. Interim relief to continue. Time as prayed for by the learned advocate for the respondent is granted. Registry to post the case accordingly.

  
( P H Trivedi )  
Vice Chairman

\*Mogera

O.A./198/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

28/2/1990

Mr.K.K.Shah, learned advocate for the applicant files a leave note. Mr.N.S.Shevde, learned advocate for the respondent has no objection. The case is adjourned. Registry to post the case accordingly.

  
(P.H.Trivedi)  
Vice Chairman


a.a.bhatt

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O.A./198/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

9.3.1990

Mr. K.K. Shah, learned advocate for the petitioner has filed an application dt. 9.3.1990 for withdrawal. Mr. N.S. Shevde, learned advocate for the respondents present. The application for withdrawal allowed. The case is disposed of as withdrawn.

  
( P H Trivedi )  
Vice Chairman

\*Mogera

C.A./45/89  
in  
C.A./198/89

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

9.11.1989

Neither applicant nor his advocate present.  
Heard Mr. N.S. Shevde learned advocate for the respondent  
On seeing the application ~~xxx xx~~ from the petitioner  
withdrawing the contempt petition, the respondents  
to do the needful according to rules regarding his  
prayer for payment of pay. The contempt petition 45/89  
accordingly disposed of as withdrawn.

*PH Trivedi*

( P H Trivedi )  
Vice Chairman

\*Mogera